## NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P.(IB)No. 476/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th November 2017, 10.30 A.M.

Name of the Company		Diamond Steel EnterprisesVs- Reacon Engineers (India) Pvt.Ltd.		
Un	der Section	8 & 9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
01	S.K.TIWARI		Operational Creditor	30:11:14

## ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016. As per our directions 19/09/2017, 30/10/2017 orders dated vide our 06/11/2017 respectively, the operational creditor has to serve notice on the corporate debtor and file affidavit of service. Till date the order has not been complied with. Petitioner is directed to receive the notice from the Court Officer and serve on the corporate debtor and file affidavit of service within 7 days from today.

List on 17/01/2018 for admission.

(Jinan K.R.) Member (J)

(V.P.Singh) Member (J)